

**OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs): DELHI  
TIS HAZARI COURTS, DELHI.**

Sub.: Judgment dated 05.12.2018, passed by the Hon'ble Supreme Court of India, in W.P.(Crl.) No. 156/2016 titled as Mahender Chawla & Ors. Vs. Union of India & Ors.

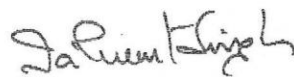
**CIRCULAR**

In compliance of judgment dated 05.12.2018, passed by the Hon'ble Supreme Court of India in W.P.(Crl.) No. 156/2016 titled as Mahender Chawla & Ors. Vs. Union of India & Ors., this is to inform that witness protection application under **Witness Protection Scheme 2018**, in prescribed form (Copy attached) can be filed before the Competent Authority of the concerned District where the offence is committed, through its Member Secretary along with supporting documents, if any.

"Competent Authority" means a Standing Committee in each District chaired by District & Sessions Judge with Head of the Police in the District as Member and Head of Prosecution in the District as its Member Secretary.

As per of the Para 12 of the **Witness Protection Scheme 2018**, the IO and Court shall inform witnesses about the existence of "Witness Protection Scheme and its salient features.

All concerned are requested to download the complete judgment from the official website of the Supreme Court of India, i.e. [supremecourtfinida.nic.in](http://supremecourtfinida.nic.in) for information and necessary action.



(TALWANT SINGH)

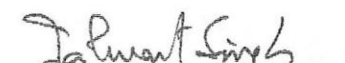
District & Sessions Judge (HQs)  
Tis Hazari Courts, Delhi.

No. 6223-6343 /Genl/HCS/WPS18/2019

Delhi, the Dated 01/02/2019.

Copy forwarded for information and necessary action/compliance:-

1. All the Judicial Officers, Central District, Tis Hazari Courts, Delhi.
2. The Chairman, VWDC, Tis Hazari Courts, Delhi.
3. The Chairman, BMC, Tis Hazari Courts, Delhi.
4. The Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
5. The Officer In-Charge, Record Rooms, Tis Hazari Courts, Delhi.
6. The Administrative Officer (Judl.), Judicial Branch, Accounts Branch, Administration Branch, Tis Hazari Courts, Delhi.
7. The In-Charge, Care Taking Branch, to affix the same on the notice board.
8. The Chief Prosecutor, Prosecution Branch, Tis Hazari Courts, Delhi with the request to put the same on the Notice Board of their respective offices.
9. The DCP, PHQ, IP Estate, New Delhi with the request to put the same on the Notice Board of their offices.
10. The DCP (North) dealing with Central District (Judicial), Delhi Police, P.S Civil Lines, Delhi with the request to put the same on the Notice Board of their offices.
11. The DCP, Central District, Darya Ganj, New Delhi with the request to put the same on the Notice Board of their Offices.
12. The Secretary, Delhi Bar Association, Tis Hazari Courts, Delhi.
13. Dealing Assistant, R&I Branch, for uploading the same on Layers.
14. For uploading the same on Centralized Website through Layers.
15. P.S to undersigned

  
District & Sessions Judge (HQs)  
Tis Hazari Courts, Delhi